

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †3811
TO BE ANSWERED ON 09.08.2016**

†3811. National Family Assistance Scheme

SHRI KANTI LAL BHURIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is considering to increase the maximum age limit from 59 years to 65 years in National Family Assistance Scheme;
- (b) if so, the details thereof and the time by which this procedure will be completed; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): According to the information provided by Ministry of Rural Development, National Family Benefit Scheme (NFBS) is a component of National Social Assistance Programme (NSAP), Ministry of Rural Development and not National Family Assistance Scheme. Under NFBS, a below poverty line (BPL) household is entitled for lump sum amount of money on the death of primary breadwinner aged between 18 and 59 years. The amount of assistance is Rs. 20,000/-.

Keeping in view the large number of beneficiaries and financial implications, at present there is no proposal to extend the benefit under NFBS to the persons of 59-65 years of age. The central assistance under the schemes of NSAP has been increased from time to time by the Ministry of Finance depending on the availability of resources and financial implication for all over India.
